

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT Sittings : BILASPUR

Original Application No.203/00127/2015

Bilaspur, this Wednesday, the 18th day of September, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Santosh Kumar Sahu
S/p Late Nteram Sahu
aged about 36 years
r/o Village Bansakhra
Post Bansakhra Via
Simga District Raipur 493101

-Applicant

(By Advocate-**Shri A.V. Shridhar**)

V e r s u s

1. Union of India,
Through the Secretary
Ministry of Communication and
Information Technology
Department of Posts,
Dak Bhawan Parliament Street
New Delhi 110116

2. The Chief Post Master General,
Chhattisgarh Circle, GPO Building
Raipur 492001

3 Superintendent of Post Office,
Raipur Division,
Head Post Office
Raipur Chhattisgarh 492001

- Respondents

(By Advocate-**Shri Vivek Verma**)

O R D E R (Oral)
By Navin Tandon, AM:-

The applicant is aggrieved that the applicant that he has not been given appointment on compassionate appointment.

2. The applicant submits that the father of the applicant died in harness on 15.09.2009 while working at Post Office Bansakhra. He had applied for compassionate appointment on 26.11.2011 (Annexure A/2). The respondents vide order dated 12.09.2012 (Annexure A/1) has appointed one Shri Qurban Ali as Gramin Dak Sevak at Bansakhra.

3. The applicant has prayed for the following reliefs:-

“8.1 That the learned Tribunal may kindly be pleased to call the entire records pertaining to the case of the applicant.

8.2 That, the learned Tribunal may kindly be pleased to quash the memo dated dated 12.09.2012 Annexure A/1.

8.3 That, the learned Tribunal may kindly be pleased to direct the respondents to consider the case of the applicant for grant of compassionate appointment strictly view of the policy of the respondents.

8.4 Cost of the Original Application be awarded.

8.5 Any other relief which the learned Tribunal deems fit and proper may be awarded.”

4. The respondents have filed their reply in which it has been submitted that the elder brother of the applicant has already been considered and rejected on the ground that family has earned less merit point on indigence parameter fixed by the department instruction and it is not changeable on change of candidate of family member.

5. We have heard the arguments of learned counsel for both the parties and perused the pleadings and documents annexed with the O.A.

6. We have considered and find that the case is barred by limitation as the application of elder brother was rejected on 16.09.2010 and even the appointment of another person as Gramin Dak Sevak was also done on 12.09.2012 whereas this Original Application has been filed on 11.02.2015.

7. Further, the department has already considered the case of the elder brother of the applicant and found that the

family is not indigent and the status of the family does not change with the change of name of family member.

8. Therefore, the Original Application is dismissed, both on limitation as well as merits. No costs.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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